

**NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH at AHMEDABAD
COURT 1**

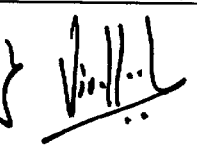
(MP) CP 2/90(7)/NCLT/AHM/2019

Coram: Hon'ble Ms. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.03.2020**

Name of the Company: Peoples General Hospital Pvt Ltd
V/s
Ashok Kumar Khosla & Alliance Industries Ltd

Section: Section 90(7) of Co. Act. 213

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	HAMESH NAIDU VIVEK H. SHAH	ADVOCATE	RESPONDENT	
2.				

ORDER


The Respondent is represented through its Learned Counsel.

None appears for the Petitioner.

The Registry receives a copy of leave note from the side of Petitioner Counsel, the same is taken on record. In view of this, the matter is simply adjourned.

List the matter on 17.04.2020


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 13th day of March, 2020

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